

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 42**

**C.P. (IB)/1285(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)  
ORDER SHEET OF THE HEARING ON 03.05.2024**

NAME OF THE PARTIES:      PUNJAB NATIONAL BANK V/s SANJEEB  
RANJEET DAS

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Yash Dhruva, Ld. Counsel for the Petitioner present. Mr. Amey Hadwale, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Petitioner seeks liberty from this Bench to amend the Petition to state the correct the date of default as pleaded in rejoinder. Counsel for the Respondent vehemently objects to it. However, this Bench considers it allow the amendment without prejudice rights and contentions of the Personal Guarantor to oppose the new date of default to be inserted by the Petitioner.
3. The Personal Guarantor is at liberty to file reply to the amended Petition within two weeks after duly serving the copy to the other side.
4. List this matter for further consideration on **13.06.2024**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**